

Panaji, 9th May, 2023 (Vaisakha 19, 1945)

SERIES I No. 5

# OFFICIAL GAZETTE

## GOVERNMENT OF GOA

PUBLISHED BY AUTHORITY

### EXTRAORDINARY

### No. 2

#### GOVERNMENT OF GOA

Department of Finance  
Revenue & Control Division

#### Notification

38/1/2017-Fin(R&C) (5/2023-Rate)/3430

In exercise of the powers conferred by sub-section (1), sub-section (3) and sub-section (4) of section 9, sub-section (1) of section 11, sub-section (5) of section 15, sub-section (1) of section 16 and section 148 of the Goa Goods and Services Tax Act, 2017 (Goa Act 4 of 2017), the Government of Goa, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council, hereby makes the following further amendments in the Notification No. 38/1/2017-Fin(R&C) (11/2017-Rate) dated the 30th June, 2017, published in the Official Gazette, Extraordinary No. 3, Series I No. 13 dated the 30th June, 2017, namely:—

In the said notification, in the Table, against serial number 9, in item (iii) (b), in the

conditions in column (5), after the second proviso to condition (2), the following shall be inserted namely,—

“: Provided also that the option for the Financial Year 2023-2024 shall be exercised on or before the 31st May, 2023.

Provided also that a GTA who commences new business or crosses threshold for registration during any Financial Year, may exercise the option to itself pay GST on the services supplied by it during that Financial Year by making a declaration in Annexure V before the expiry of 45 days from the date of applying for GST registration or 1 month from the date of obtaining registration whichever is later”

By order and in the name of the Governor of Goa.

*Pranab G. Bhat*, Under Secretary, Finance (R&C).

Porvorim, 9th May, 2023.

Department of Law

Legal Affairs Division

**Notification**

8/2/2023-LA

The Goa Staff Selection Commission (Amendment) Ordinance, 2023 (Ordinance No. 2 of 2023), which has been promulgated by the Hon'ble Governor of Goa on 09th May, 2023, is hereby published for the general information of the public.

*Dnyaneshwar Raut Dessai*, Joint Secretary  
(Law).

Porvorim, 9th May, 2023.

The Goa Staff Selection Commission  
(Amendment) Ordinance, 2023

(Ordinance No. 2 of 2023)

*Promulgated by the Governor of Goa in the Seventy-fourth Year of the Republic of India.*

I, P. S. Sreedharan Pillai, Governor of Goa, in the Seventy-fourth Year of Republic of India, promulgate "The Goa Staff Selection Commission (Amendment) Ordinance, 2023 (Ordinance No. 2 of 2023)".

An Ordinance further to amend the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019).

Whereas, the Legislative Assembly of Goa is not in session and the Governor of Goa is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by Clause (1) of Article 213 of the Constitution of India, the Governor of Goa is pleased to promulgate the following Ordinance, namely:—

1. *Short title and commencement.*— (1) This Ordinance may be called the Goa Staff Selection Commission (Amendment) Ordinance, 2023.

(2) It shall come into force at once.

2. *Amendment of section 7.*— In section 7 of the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019), in sub-section (8), for the existing proviso, the following proviso shall be substituted, namely:—

"Provided that were advertisements for filling up of the sub-ordinate services/posts were issued prior to the 8th day of January, 2022, the concerned Department may conduct examination and complete the selection process to such sub-ordinate services/posts not later than the 31st day of August, 2023."

Date: 09-05-2023  
Place: Raj Bhavan  
Dona Paula-Goa.

P. S. SREEDHARAN PILLAI  
Governor of Goa.

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